

D
ITEM NO.3

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3487/2011

(From the judgement and order dated 27/01/2010 in CMA No.1989/2005
of The HIGH COURT OF MADRAS)

K. SURESH

Petitioner(s)

VERSUS

NEW INDIA ASSURANCE CO.LTD & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim
relief and office report)

Date: 19/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Ms. Jaikriti S.Jadeja,Adv.
Mr. Vipin Nair,Adv.
M/S. Temple Law Firm,Adv.

For Respondent(s) Dr. Prikhshayat Singh,Adv.for
Ms. Aishwarya Bhati,Adv.

UPON hearing counsel the Court made the following
O R D E R

Adjourned for two weeks.

[SUMAN WADHWA]
COURT MASTER

[RENUKA SADANA]
COURT MASTER